

7. M/s. Sardesai Brothers Ltd.
  8. M/s. Century Rayon.
  9. M/s. Duncan Brothers Co. Ltd.
  10. M/s. The Alkali & Chemical Corporation of India Ltd.
  11. M/s. The Arvind Mills Ltd.  
and
  12. M/s. Polychem Ltd.
- (c) One.

**KRISHNA-GODAVARI DISPUTE**

5103. SHRI K. LAKKAPPA :  
SHRI S. M. KRISHNA :

Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 2724 on the 4th March, 1968 and state :

- (a) whether Government have fixed any time-limit for negotiation on Krishna-Godavari dispute by mutual understanding; and
- (b) if not, whether Government propose to allow the Maharashtra and Mysore State Governments to refer the matter to a Tribunal ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). Government have not fixed any time-limit for negotiation on Krishna-Godavari dispute. Efforts are however, being made to settle the dispute early.

**HEMAVATI PROJECT**

5104. SHRI K. LAKKAPPA :  
SHRI S. M. KRISHNA :

Will the Minister of IRRIGATION AND POWER be pleased to state :

- (a) whether Government have received any representation from Zunker District for the third stage of Hemavati project to provide irrigation facilities to dry belt; and
- (b) if so, Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). The Hemavati Project is still under examination in the Central Water and Power Commission.

**COCHIN CUSTOM HOUSE**

5105. SHRI K. ANIRUDHAN :  
SHRI E. K. NAYANAR :  
SHRI A. K. GOPALAN :  
SHRI VISWANATHA  
MENON :  
SHRI P. GOPALAN :  
SHRI P. P. ESTHOSE :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 996 on the 19th February, 1968 and state :

- (a) whether the investigations into the corruption and maladministration at Cochin Custom House have since been completed;
- (b) if so, details thereof, and the action taken thereon; and
- (c) if not, when the investigations are likely to be completed and the reasons for the delay ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). Investigations on the majority of the allegations have been completed and the report of the investigating officer is under examination.

Investigations on the remaining allegations are being expedited. A certain amount of delay is unavoidable in such investigations as a number of records have to be carefully scrutinised and witnesses interrogated. While all steps are being taken to complete the investigations quickly, it is not possible to set a definite time limit in this regard.

**INCOME-TAX ASSESSMENT CASES IN CALCUTTA**

5106. SHRI BHAGABAN DAS :  
SHRI MOHAMMAD ISMAIL :  
SHRI GANESH GHOSH :  
SHRI JYOTIRMOY BASU :